## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

## RAJYA SABHA UNSTARRED QUESTION NO. 2187 ANSWERED ON – 18/12/2025

### PERFORMANCE OF LEGAL SERVICES AUTHORITIES

2187 # SHRI SHAMBHU SHARAN PATEL:

SHRI RYAGA KRISHNAIAH:

**SHRI MADAN RATHORE:** 

DR. MEDHA VISHRAM KULKARNI:

**SHRI AMAR PAL MAURYA:** 

SHRI MANAN KUMAR MISHRA:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the number of cases taken up and legal aid provided by the National Legal Services Authority (NALSA) and State Legal Services Authorities during the last three years;
- (b) whether Government has developed any new mechanisms to monitor and assess the performance of Legal Services Authorities, including NALSA;
- (c) if so, the details thereof;
- (d) whether any awareness initiatives have recently been undertaken to inform economically weaker sections, including SCs and STs, of their entitlement to free legal aid; and
- (e) if so, the details of such outreach efforts?

#### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): State/UT-wise details of number of persons benefitted through free Legal Services provided by the Legal Services Authorities during the last three financial years i.e. 2023-24, 2024-25 and 2025-26 (upto October, 2025) is at Annexure-A.

(b) and (c): In order to monitor and assess the performance of the Legal Servies Authorities, NALSA receives monthly activity reports from all the SLSAs highlighting all the activities carried out in a particular month. Thereafter, a final activity report on monthly basis is sent by NALSA to the Government which is reviewed and compiled. Apart from monthly activity reports, NALSA also receives Annual Reports from all the SLSAs and prepares its own Annual Report, which is laid before both the Houses of Parliament.

Periodical reviews on different issues are also carried out by the Department-Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice to assess the delivery of Legal Aid under the Legal Services Authorities Act, 1987. Further, All India Meets and Regional Meets are frequently organized by NALSA to monitor the performance of Legal Services Authorities. In addition, regular meetings are also held between the representatives of NALSA and Department of Justice on various important matters.

(d) and (e): In order to make people aware of their entitlements, legal awareness programmes are organised across the country by Legal Services Authorities on various laws and schemes related to children, labourers, victims of disaster, SC and ST, Persons suffering from Disabilities etc. In addition, Legal Services Authorities have also prepared booklets and pamphlets in easy language on various laws which are distributed amongst the people. Further, NALSA has also launched the NALSA (Jagriti – Justice Awareness for Grassroots Information and Transparency Initiative) Scheme, 2025 to promote legal awareness across rural India through integration with Local Self-Government Institutions. During the last three years, legal awareness programmes organised by the Legal Services Authorities and number of persons attended are as under: -

Year	No of Camps/ Programmes held	No. of Persons Attended
2023-24	4,30,306	4,49,22,092
2024-25	4,62,988	3,72,32,850
2025-26 (upto October, 2025)	3,00,112	2,16,13,002

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# <u>Statement referred to in reply to Rajya Sabha Unstarred Question No. 2187 for reply on 18.12.2025 regarding 'Performance of Legal Services Authorities'.</u>

Statement showing the number of persons benefitted through Legal Services provided under Legal Services Authority Act, 1987 during the period 2023-24 to 2025-26 (upto October, 2025)

CN	OT CA - (C) / PUTE \	2022.24	2024.25	2025-26 (upto
S.No.	SLSAs (States/UTs)	2023-24	2024-25	<b>October</b> , 2025)
1	Andaman & Nicobar Islands	220	341	174
2	Andhra Pradesh	8,265	11,266	7,934
3	Arunachal Pradesh	5,696	9,236	5,866
4	Assam	63,749	82,694	57,350
5	Bihar	1,51,413	84,505	45,156
6	Chandigarh	2,822	2,951	1,875
7	Chhattisgarh	62,164	80,874	46,968
8	Dadra & Nagar Haveli	55	45	57
	Daman & Diu	34	119	74
9	Delhi	1,21,882	76,526	42,756
10	Goa	1,558	1,889	2,135
11	Gujarat	40,569	50,467	49,470
12	Haryana	76,863	82,194	75,191
13	Himachal Pradesh	7,346	6,222	3,896
14	Jammu & Kashmir	11,396	18,602	14,484
15	Jharkhand	2,69,303	3,28,365	2,52,931
16	Karnataka	53,406	51,245	34,854
17	Kerala	36,498	26,571	20,182
18	Ladakh	505	324	152
19	Lakshadweep	0	1	14
20	Madhya Pradesh	2,25,510	2,33,009	1,44,783
21	Maharashtra	53,756	59,454	35,181
22	Manipur	62,635	99,062	50,281
23	Meghalaya	2,371	2,754	3,083
24	Mizoram	4,801	3,713	2,160
25	Nagaland	4,603	5,012	6,429
26	Odisha	19,289	22,134	10,634
27	Puducherry	621	616	309
28	Punjab	60,361	65,513	47,995
29	Rajasthan	20,290	22,216	16,584
30	Sikkim	1,074	901	716
31	Tamil Nadu	45,180	52,528	33,194
32	Telengana	13,193	16,021	12,018
33	Tripura	9,964	10,303	5,259
34	Uttar Pradesh	29,079	22,732	19,097
35	Uttarakhand	21,339	34,208	31,284
36	West Bengal	62,354	92,914	64,671
	Total	15,50,164	16,57,527	11,45,197